

ing Notifications of the Delhi Administration:—

(i) No. F.io/60/80-Homc(P)/ Estt., dated the 1st August, 1985, regarding scale of charges in respect of deputing additional police on payment to private persons etc.

(ii) No. F. io/45/85-Home(P)/ Estt., dated the 5th September, [1985, publishing the Delhi Police (Appointment and Recruitment) 2nd Amendment Rules, 1985.

[Placed in Library. See No. LT-1457/15 for (i) and (ii).]

Notifications of the Ministry of Personnel and Training, Administrative Reforms and Public Grievances and Pension (Department of Personnel and Training)

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) :
Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel and Training, Administrative Reforms and Public Grievances and Pension (Department of Personnel and Training), under sub-section (a) of section 3 of the All India Services Act, 1951 --

(i) G.S.R. No. 791, dated the 24th August 1985 publishing the Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1983.

(ii) G.S.R. No. 792, dated the 24th August, 1985, publishing the Indian Administrative Service (Pay) Eighth Amendment Rules, 1985.

(hi) G.S.R. No. 813, dated the 31st August, 1985, publishing the All India Services (Death-awi-Retirement Benefits) Second Amendment Rules, 1985.

(iv) G.S.R. No. 834, dated the 7th September, 1985, publishing the Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1985.

(v) G.S.R. No. 835, dated the 7th September 1985 publishing the Indian Administrative Service (Fixation of Crade Strength) Ninth Amendment Regulations, 1985.

(vi) G.S.R. No. 919i dated the 5th October, 1983, publishing the Indian Administrative Service (Pay) Ninth Amendment Rules, 1985.

(vii) G.S.R. No. 1009, dated the 2nd November, 1985, publishing the All India Services (Conduct) Amendment Rules, 1985.

(viii) G.S.R. No. 832 (E), dated the 7th November, 1985, publishing the Indian Police Service (Pay") Second Amendment Rules,

(ix) G.S.R. No. io-j.0, dated the 9th November, 1985, publishing the All India Services (Study Leave) Regulations, ig\

[Placed in Library. Set No. LT-1459/85 for (i) to (ix)]

I. Central Administrative Tribunal (Staff) Conditions of Service Rules, 1985

II. Corrigendum to the Government notification No. 825(E), dated 31st October, 1985

SHRI P. CHIDAMBARAM :
Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel and Training, Administrative Reforms and Public Grievances and Pension (Department of Personnel and Training), under sub-section (1) of section 37 of the Central Administrative Tribunal Act, 1985 :

(i) G.S.R., No. 825 (E), dated the 31st October, 1985, publishing the Central Administrative Tribunal

(Staff) (Conditions of Service) Rules,
1985.

(ii) G.S.R. No. 843 (E), dated the 14th
November, 1985, publishing the
Corrigendum to the Government
Notification No. 825(E), dated the 31st
October, 1985.

[Placed in Library. See No.
LT—1458/85 for (i) and (ii)]

STATEMENT OF COMMITTEE ON PUBLIC UNDERTAKINGS

MISS SAROJ KHAPARDE
(Maharashtra) : Sir, I beg to lay on the Table
a Statement (in English and Hindi) showing
final replies in respect of Chapter V of
Eighty-sixth, Ninety-eighth and Hundredth
Reports of Committee on Public
Undertakings (Seventh Lok Sabha)

MESSAGE FROM LOK SABHA

The Citizenship (Amendment) Bill, 1985

SECRETARY GENERAL : Sir, I have
to report to the House the following message
received from the Lok Sabha, signed by the
Secretary-General of the Lok Sabha :—

"In accordance with the provisions of
rule 96 of the Rules of Procedure and
Conduct of Business in Lok Sabha I am
directed to enclose the Citizenship
(Amendment) Bill, 1985, as passed by Lok
Sabha at its sitting held on the 20th
November, 1985—"

Sir, I lay a copy of the Bill on the
Table.

REFERENCE TO THE ALLEGED EXPLOITATION OF INDIAN CHILDREN ADOPTED BY FOREIGNERS

श्री पशुपति नाथ सुकुल (उत्तर प्रदेश) :
सभापति महोदय, मैं आपके द्वारा अपनी
1269 R.S.

सरकार का ध्यान एक बहुत ही महत्वपूर्ण
मामले की ओर दिलाना चाहता हूँ ।

आज भारतवर्ष से प्रति वर्ष करीब
करीब 5 हजार बच्चे विभिन्न प्रदेशों से,
दूसरे देशों को भेजे जाते हैं गोद लेने के
नाम पर । हमारे देश में 50 ऐसी संस्थाएँ
हैं जो यह काम कर रही हैं और हर संस्था
कम से कम सौ बच्चे दूसरे देशों को भेजती
है । तो इस तरह से 5 हजार के करीब
बच्चे हर साल हिन्दुस्तान से दूसरे
देशों को भेजे जाते हैं और इन बच्चों को
दूसरे देशों में जाने पर काफी शोषण से
गुजरना पड़ता है । इनका अत्यधिक शोषण
होता है । इनसे भिक्षा मंगवाई जाती है
और इनसे वैश्यालयों में काम लिया जाता
है । इनका दमन किया जाता है और
मानवीयता से गिर कर इनके साथ व्यवहार
किया जाता है । हमारे देश के ये बच्चे
ज्यादातर स्विटजरलैंड, कनाडा और
अमरीका को भेजे जाते हैं । इन देशों में
जैसा कि मुझे पता चला है और जैसा कि
अखबारों में भी आया है, सबसे घृणित बात
तो यह है कि इनका उपयोग ब्लू फिल्म बनाने
में या यौन कार्यों के लिए किया जाता है ।
इनके जरिये हमारे देश को बदनाम किया
जाता है और कहा जाता है कि ये भारत
के बच्चे हैं । ब्लू फिल्मों में उनको दिखाया
जाता है और तरह तरह की बातें की जाती
हैं जिससे हमारे देश की बदनामी तो होती
ही है, हमारे देश के इन निरीह बच्चों का
भविष्य भी वरवाद होता है ।

मैं भारत सरकार से आग्रह करता
हूँ कि इन संस्थाओं की जांच करें और इसके
साथ ही विदेशों में भी इन बच्चों के साथ
होने वाले व्यवहार की जांच करें और इनका
पता लगा कर यदि आवश्यक हो तो इस
पर आवश्यक नियंत्रण भी लगाये ।

REFERENCE TO THE NEED FOR SINGING OF VANDE MATRAM' ALONG WITH NATIONAL ANTHEM IN EDU CATIONAL INSTITUTIONS

SHRI DHARAM CHANDER
PRASHANT (Jammu and Kahmlr): Mr.
Chairman, Sir, I rise to draw the